

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01417/2018

Chandigarh, this the 4th day of December, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

...

Gurmeet Kaur, age 65 years, s/o late Ajit Singh, r/o Qtrs No. 193-A, Railway Colony No. 2, Amritsar (Punjab) - 143001

....Applicant
(Present: Mr. Shiv Partap S. Mann, Advocate)

Versus

Divisional Railway Manager, Northern Railway, Firoxpur (Punjab) - 152001.

Respondent

(Present: Mr. Lakhinder Bir Singh, Advocate

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. This O.A. has been filed by the applicant, who is the mother of the deceased employee, seeking issuance of a direction to the respondents to release the family pension on the demise of her son on 07.02.2006.
2. Learned counsel for the applicant submitted that after the death of her son, the applicant has become entitled for family pension, but the same has not been released to her, despite her several requests to the respondents. The legal notice dated 03.07.2018 served upon the respondents by the applicant seeking redressal of her grievance, has, too, not been responded. He makes a statement at the Bar that the applicant would be satisfied if a direction is issued to the respondents to take a call on her legal notice in accordance with law and rules on the subject.
3. Issue notice to the respondents.

4. Mr. Lakhinder Bir Singh, Advocate, appeared and accepted notice on their behalf. He did not object to the disposal of the O.A. in the above terms. He prays that at least three months time may be granted to the respondents to consider and take a decision on the claim of the applicant.

5. In the wake of above, the O.A. is disposed of, in limine, with a direction to the respondents to consider the claim of the applicant in accordance with the rules and law on the subject and pass a reasoned and speaking order, within a period of three months from the date of receipt of a copy of the order.

6. Needless to mention, the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.
No costs.

(AJANTA DAYALAN)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 04.12.2018

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